Vacation of Kangla Fort by Assam Rifles

- 1515. SHRI RISHANG KEISHING: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government had entered into an agreement with the Government of Manipur around 1987-88 for vacation of Kangla Fort, Imphal by Assam rifles;
 - (b) if so, the details of the agreements;
- (c) whether token vacation was performed by vacation of the said Fort by a contingent of Assam Rifles; and
- (d) if so, how the matter stands now and when total vacation of the Fort will be accomplished?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRI PRAKASH JAISWAL) (a) to (d) Government of India have agreed to vacate the Kangla Fort in 1992. The decision was reiterated in a communication from the then Home Minister to the Chief Minister, Manipur on December 30,1995. An area consisting of 39.596 acres of land (36.81 acres comprising of old place and 2.786 acres of the sacred Phukri) had already been vacated and handed over to the State Government. The construction work at the new location is at advanced stage and likely to be completed soon. The State Government is yet to provide basic facilities like roads, electricity and wate.rsupply at new location to enable Assam Rifles to shift there. Major portion of the Fort is likely to be vacated by December 31,2004 if these facilities are provided by then.

Expenditure Incurred on Justice Mukherjee Commission

1516. SHRI SANTOSH BAGRODIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Justice Mukherjee Commission enquiring into Netaji Subhas Chandra Bose demise or otherwise is facing problems of funds;
- (b) if so, the amount released for Commission work in the last two years along with its progress and the time schedule for completion of the enquiry; and

(c) the total expenditure incurred so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIS. REGHUPATHY): (A) No, Sir.

- (b) Does not arise.
- (c) A total expenditure of Rs. 1,57,07,000 has been incurred since the setting up of the Commission upto July, 2004

Mode of Execution of Death Sentence

- 1517. SHRI S.M. LALJAN BASHA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the Law Commission has recommended that lethal injection should be provided as an alternative mode of execution of death sentence; and
 - (b) if so, the action taken to accept the recommendations immediately?
- THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGHUPATHY) (a) The Law Commission in its 187th Report regarding 'Mode of Execution of Death Sentence and Incidental Matters' has, *inter alia*, recommended that section 354 (5) of Cr. PC, 1973 be amended to provide an alternative mode of execution of death sentence by administering lethal injection until the accused is dead.
- .(b) Acceptance/Implementation of the recommendation would require amendment to section 354 (5) Cr. PC. through an amendment Bill. No time frame can be fixed for introduction and passage of such an amendment Bill in both the Houses of Parliament.

Integrated Mobile Surveillance System

- 1518. SHRI NANDIYELLAIAH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the Central Zone Police of Hyderabad under DCP Anand, finalised launching of the world's first Integrated Mobile Surveillance System, to monitor on Video, agitations, criminal activities, VIP Convoys etc.
- (b) whether it is a fact that this Surveillance Project could be developed at a low cost of Rs. 14.5 lakhs, compared to very high cost of Satellite based system;